

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 22nd day of October, 2002.

Original Application No. 224 of 1995.

Hon'ble Mr. S. Dayal, Member- A.

Hon'ble Mr. A.K. Bhatnagar, Member- J.

Mahesh Chandra S/o Sri Ram Autar

R/o Vill. Aliapur, P.O. Maitha, Distt. Kanpur Dehat.

.....Applicant

Counsel for the applicant :- Sri S. Dwivedi
Sri A. Dwivedi

V E R S U S

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway, Allahabad.
3. Divisional Engineer, Northern Railway,
Mirzapur.
4. Asstt. Engineer, Northern Railway,
Mirzapur.

.....Respondents

Counsel for the respondents :- Sri A.K. Gaur

O R D E R (Oral)

(By Hon'ble Mr. S. Dayal, Member- A)

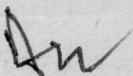
This application has been filed for setting aside the order of removal passed by the respondents. and giving direction to respondents to reinstate the applicant on his post with all consequential benefits.

2. The applicant was working as Gangman and he was served with a charge-sheet dated 17.08.1989 and after enquiry was conducted against him and on basis of enquiry report, the punishment of removal was imposed on 21.10.1992.
3. Arguments of Sri Satish Dwivedi, learned counsel for the applicant and Sri A.K. Gaur, learned counsel for the respondents have been heard.

4. The applicant was proceeded against in the enquiry on the charge of remaining absent continuously from 29.11.1982 without any information to the respondents. The applicant has preferred an appeal against the order of punishment (annexure A- 12) in which he has raised several issues. The appeal of the applicant, addressed to the Senior Devisional Engineer (I), Northern Railway, Allahabad, has not yet been decided.

5. We, therefore, direct the respondents to decide the appeal of the applicant (annexure A- 12) dated 02.12.1992 by a reasoned and speaking order within a period of two months from the date of receipt a copy of this order alongwith copy of the said appeal.

6. There shall be no order as to costs.



Member- J.



Member- A.

/Anand/